

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE AASHRAYA INFRA-CON LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Aashraya Infra-Con Limited
2.	Date of incorporation of corporate debtor	24/05/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202KA2011PLC058788
5.	Address of the registered office and principal office (if any) of corporate debtor	322, Audumbar Savali, Roy Road, Tilakwadi, Belgaum 590006, Karnataka
6.	Insolvency commencement date in respect of corporate debtor	06-04-2021 (Copy of the order received on 09-04-2021)
7.	Estimated date of closure of insolvency resolution process	03-10-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hari Babu Thota IBBI/IPA-002/IP-N00084/2017-2018/10225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#41/1, 2nd Floor, A Wing, 11th Cross, 8th Main 2nd Block, Jayanagar, Bangalore, Karnataka, 560011 csharibabuthota@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#41/1, 2nd Floor, A Wing, 11th Cross, 8th Main 2nd Block, Jayanagar, Bangalore, Karnataka, 560011 shreeaashrayacirp@gmail.com
11.	Last date for submission of claims	23-04-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home buyers



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Raghuram Manchi (IBBI/IPA-002/IP-N00840/2019-2020/12732) 2. Mr. Gadigeppa Shivanand Tigadi (IBBI/IPA-001/IP-P-02161/2020-2021/13420) 3. Mr. Venkata Subbarao Kalva (IBBI/IPA-002/IP-N00179/2017-2018/10655)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in Physical Address: At the office of the Interim Resolution Professional as mentioned at point no.10

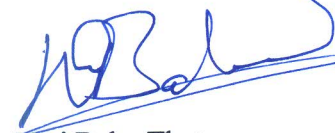
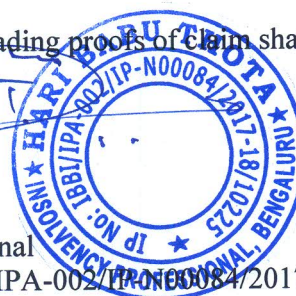
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shree Aashraya Infra-Con Limited on 06-04-2021.

The creditors of Shree Aashraya Infra-Con Limited, are hereby called upon to submit their claims with proof on or before 23-04-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class – Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



 Hari Babu Thota
 Interim Resolution Professional
 IBBI Registration No. IBBI/IPA-002/IP-N00840/2017-2018/10225
 #41/1, 2nd Floor, A Wing
 11th Cross, 8th Main 2nd Block
 Jayanagar, Bangalore, Karnataka – 560 011

Date : 10-04-2021
Place : Bengaluru